

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No111  
C.P.(IB)/60(AHM)2021

**Order under Section 95(1) IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Pravin Kumar Tayal  
(Personal Guarantor)

.....Respondent

**Order delivered on 04.01.2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Advocate, Mr. Harmish K Shah.

For the Respondent : Advocate, Mr. Pratik Thakkar.

**ORDER**

**IA/817(AHM)2021**

Application filed by the Personal Guarantor challenging the maintainability of the application filed by the State Bank of India under Section 95 of the Code, 2016.

Learned Counsel for the Applicant, State Bank of India seeks and is granted further two weeks' time to file reply, as a last chance.

List the matter on 16-02-2022.

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**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

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